

Revenue) Notification G.S.R. No. 1079, dated the 15th November, 1958, publishing an amendment in Government Notification S.R.O. No. 1295, dated the 22nd April, 1957. [Placed in Library. See No. LT-1085/58.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT 1878

SHRI B. R. BHAGAT: Sir, I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):—

(i) Notification G.S.R. No. 1103, dated the 22nd November, 1958, relating to the allowance of drawback in respect of duty-paid foreign materials used in the manufacture of public address equipment.

(ii) Notification G.S.R. No. 1104, dated the 22nd November, 1958, publishing the Customs Duties Drawback (Public Address Equipment) Rules, 1958.

[Placed in Library. See No. LT-1084/58 for (i) and (ii).]

TENTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1958-59)

SHRI M. GOVINDA REDDY (Mysore): Sir, I beg to lay on the Table a copy of the Tenth Report of the Public Accounts Committee (1958-59) on the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil) 1955-56.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) IN 1958-59

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I

beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government (excluding Railways) in the year 1958-59.

MESSAGE FROM THE LOK SABHA

THE ASSAM RIFLES (AMENDMENT) BILL, 1958

SECRETARY: Sir, I have to report to the House the following Message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Assam Rifles (Amendment) Bill, 1958 as passed by Lok Sabha at its sitting held on the 5th December, 1958."

Sir, I lay the Bill on the Table.

RESULT OF ELECTION TO RAJGHAT SAMADHI COMMITTEE

MR. CHAIRMAN: Shri Ganga Sharan Sinha being the only candidate nominated for election to the Rajghat Samadhi Committee, I declare him to be duly elected to be a member of the said Committee.

THE CHARTERED ACCOUNTANTS (AMENDMENT) BILL, 1958— *continued*

SHRI V. K. DHAGE (Bombay): Sir, on the previous occasion I had pointed out as to how the provisions of the company law regarding the appointment of auditors had developed a particular situation. The provisions of the company law had provided that a retiring auditor shall be reappointed and that this reappointment could be in the name of a firm. This led to a concentration of the audits in the hands of a few firms and a tendency